

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 121**

**CP (IB) No. 286/Chd/J&K/2019**

**IN THE MATTER OF:**  
**Seema Mehta & Ors.**

**...Petitioners-Financial Creditors**

**Versus**

**Nectar Commercial Estates Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Tejinder Joshi, Advocate.

**For the Respondent** : None.

**ORDER**

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor. No one is present on behalf of the Respondent-Corporate Debtor, despite service of notice. Therefore, the Respondent-Corporate Debtor is set as *ex parte*. Let this matter be posted for arguments of the Petitioner-Financial Creditor after ten days. List on 15.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**